

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Criminal Appeal No(s). 280-281/2018

MANI RAM & ORS.ETC.

Appellant(s)

VERSUS

THE STATE OF UTTAR PRADESH
IA No. 152133/2021 - GRANT OF BAIL

Respondent(s)

Date : 17-12-2021 This application was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE SANJAY KISHAN KAUL
HON'BLE MR. JUSTICE M.M. SUNDRESH

For Appellant(s) Mr. Siddharth Dave, Sr. Adv.
Mr. Saurav Singh Chauhan, Adv.
Ms. Saroj Tripathi, AOR

For Respondent(s) Mr. Adarsh Upadhyay, AOR
Mr. Amol Chitravanshvi, Adv.
Mr. Shashi Shekhar Kumar Prasad, Adv.

UPON hearing the counsel the Court made the following
O R D E R

IA No. 152133/2021 - GRANT OF BAIL

We have heard learned counsel for the parties.

Looking to the age and the medical condition of the applicant/appellant No. 2, Megh Nath, we are inclined to grant bail to the applicant/appellant No. 2 in Criminal Appeal No. 280/2018, Megh Nath on the terms and conditions to the satisfaction of the trial Court.

Application stands disposed of.

[CHARANJEET KAUR]
ASTT. REGISTRAR-cum-PS

[POONAM VAID]
COURT MASTER (NSH)